

Sir, the scheme which has been formulated by the Government to provide employment opportunities to the common people is praiseworthy. However, some shortcomings are evident in it at the stage of implementation. Is the hon. Minister aware of it? For example, the selection of the beneficiaries is done by a separate body. The list thus prepared is then sent to the banks from where the beneficiaries are to get loans. However, when they go the Banks, they are asked to come later as the money is not available with them at that time. This is how they plan to extract money from the poor people. I want to know from the hon. Minister whether any other scheme has been formulated to remove this shortcoming and to prevent exploitation of our youth, and if so, the details thereof and whether wide publicity will be given to it so that this practice of taking bribe from our youth is stopped?

THE MINISTER OF FINANCE AND COMMERCE (SHRI NARAYAN DATT TIWARI): The suggestion given by the hon. Member is certainly worth considering. When I was in the Ministry of Industries, such complaints were received and it was felt that evaluation should be made. The difficulties which arise while selecting the beneficiaries and distributing funds, are to be kept in view while improving the system. I expect the hon. Members to give suggestions on the basis of their experience as to how the process can be made less complicated and easy.

[English]

SHRI S. JAIPAL REDDY: Our Minister can write Hindi lbrat.

[Translation]

MR. SPEAKER: He can write many more things.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Jaipalji, if you write, you will also get loan.

[English]

### Promotion Policy of Syndicate Bank

\*142. SHRI BANWARI LAL BAIRWA:  
DR. P. VALLAL PERUMAN:

Will the Minister of FINANCE be pleased to state:

(a) the date since when the existing policy for promotions from JM Scale-I to II came into force in Syndicate Bank; and

(b) the reasons for not making reservations for Scheduled Castes/Scheduled Tribes officers in such promotions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). A Statement is given below.

### STATEMENT

(a) The bank has informed that the existing promotion policy came into effect from 20.4.1983.

(b) As per the guidelines contained in the Brochure on Reservations for Scheduled Castes and Scheduled Tribes in Services (Sixth Edition), reservations do not apply to promotions within officers cadre Group A if they are based on selection. Syndicate Bank has reported that it follows the selection method in promotions within its officers cadres and therefore is not applying reservations for Scheduled Castes & Scheduled Tribes. The bank is, however, providing for concessions to the Scheduled Castes & Scheduled Tribes in such promotions in terms of Para 12.2 (a) of the Brochure.

[Translation]

SHRI BANWARI LAL BAIRWA: Mr. Speaker, Sir, I want to know from the hon. Minister the date on which orders for making reservations for Scheduled Castes and Scheduled Tribes were issued? You have stated in your reply that in the Syndicate Bank the policy came into force in 1983 but whether this is consistent with the Government's orders?

[English]

SHRI JANARDHANA POOJARY: Sir, the existing promotion policy of the Syndicate Bank came into effect from 20-4-1983 and clarifications were issued by the Banking Division about reservations for Scheduled Castes and Tribes. They were issued on 28th November, 1986. We have already issued the instructions to the Syndicate Bank that they should follow the guidelines issued by the Banking Division and also the instructions contained in the Brochure about reservations.

[Translation]

SHRI BANWARI LAL BAIRWA: My question has not been answered. I had asked a direct question as to from which date orders for making reservations for promotion of employees belonging to the Scheduled Castes and Scheduled Tribes came into effect? Has the Syndicate Bank enforced it from that date or not and if not, the reasons therefor?

[English]

SHRI JANARDHANA POOJARY: The hon. Member is aware of the fact that some years back instructions have been issued by the Personnel Department and that this policy has been implemented. I have given the date also. Now, this Scheduled Castes and Scheduled Tribes Association did not agree with the policy adopted by the Syndicate Bank. They went to the Supreme Court and the matter is pending in the Supreme Court. It is *sub judice*.

[Translation]

SHRI BANWARI LAL BAIRWA: The hon. Minister has stated that these people have gone to the Supreme Court. The members of the Scheduled Castes and Scheduled Tribes are very weak. The Government has formulated the Reservation Policy keeping in view their weakness but if in every bank they have to go to court, will they be able to afford it? The

reservation quota is not being filled and promotions are being avoided. Has the Government issued any directive that the members of the Scheduled Castes and Scheduled Tribes be promoted with effect from the fixed date?

[English]

SHRI JANARDHANA POOJARY: The policy of the Government is very clear. We did try to implement the programme of the reservation policy. The Scheduled Castes and Scheduled Tribes Association have gone to the Supreme Court raising so many issues and they have raised the basic issue about the policy of the reservations also. So, it is not only the implementation part. So far as the implementation part is concerned the Government is keen and I can assure the House that we are implementing it and no hurdle will be there. But unfortunately, they have raised so many other issues, which are to be decided by the Supreme Court. So far as the implementation part is concerned, if they withdraw, there may not be any difficulty. For the benefit of the hon. Member, on 28th November 1986 we issued instructions to the Syndicate Bank to implement the policy. But the Scheduled Castes and Scheduled Tribes immediately rushed to the Supreme Court. Otherwise, the policy would have been implemented as per the guidelines issued by the Personnel Department.

[Translation]

SHRI CHARANJIT SINGH ATHWAL: The hon. Minister has stated in his reply to this question that the Syndicate Bank has granted certain concessions to the Scheduled Castes and Scheduled Tribes in the matter of promotions. In this connection, I want to know from the hon. Minister through you the concessions provided by the Bank and the number of persons category-wise who were benefited thereby?

[English]

SHRI JANARDHANA POOJARY: Sir, the question relates to Syndicate Bank. If the hon. Member gives some other notice regarding this question, I will answer.

[Translation]

SHRI ANADI CHARAN DAS: Mr. Speaker, Sir, I think it is the Government's policy to protect the Scheduled Castes and Scheduled Tribes and in this connection, the Department of Personnel has been issuing necessary directives from time to time. However, in spite of all this, the Syndicate Bank is not following these directives. What are the reasons thereof? Again, when the reservation policy is being followed in other sectors of the Government of India and in all the banks, then why cannot the same be followed by the Syndicate Bank as well? If the directives of the Government are not followed, how will the Scheduled Castes and Scheduled Tribes make progress? What were the reasons behind not following the directives?

[English]

SHRI JANARDHANA POOJARY: Sir, according to Syndicate Bank, they were following the reservation policy which was introduced on 1.6.1978. But it has been challenged in the Supreme Court. I am not in a position to go into any technicalities.

#### **Intensive Monitoring System for 20-Point Programme**

\*144. SHRI N. TOMBI SINGH: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Union Government propose to have a more intensive monitoring system at the State and lower levels to ensure that targets under 20-Point Programmes are fully achieved;

(b) whether a system of physical inspection would also be evolved; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Yes, Sir.

(b) It has been suggested to the concerned Central Ministries to introduce the scheme of Concurrent Evaluation of the implementation of various items under the 20-Point Programme. The Department of Rural Development have already introduced this scheme in respect of Integrated Rural Development Programme and Rural Water Supply.

(c) A Monitoring Manual for monitoring the 20-Point Programme from village/block to the State level has been prepared for guidance of State Governments and Union Territory Administrations.

SHRI N. TOMBI SINGH: Sir, in view of the fact that the 20-Point Programme has been introduced rather a decade ago and also in view of the fact that an unfortunate notion has been created all over the country that the implementation of the 20-Point Programme has fallen into unsafe hands, which have no conviction and no sense of commitment to the programme, I would like to appreciate the awareness—although little belated on the part of the Government—the Government requires closer and more intensive monitoring of the implementation. Now, Part (b) of the answer talks of a scheme of Concurrent Evaluation of the implementation. I would like to know certain broad details of this scheme, which seeks to make Concurrent Evaluation of the Programme. Also, the answer mentions that this has already been introduced in the Rural Development Ministry of the IRDP Programme. Whether any tangible results have been achieved by the introduction of this Scheme in this Ministry and why other Ministries have been left out of this. I would like to know from the hon. Minister whether any results on which action can